



2026:AHC:42046-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3583 of 2026

Shobhnath Maurya

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Arun Kumar Yadav, Prince Kumar
Srivastava
Counsel for Respondent(s) : G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard Sri Vivek Kumar Mishra, holding brief of Sri Prince Kumar Srivastava, learned counsel for the petitioner, learned A.G.A. for the State and perused the record.
2. After some arguments, learned counsel for the petitioner has made a statement at the Bar that he does not want to press the writ petition and seeks to withdraw it with a liberty to file afresh with better particulars.
3. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.
4. Certified copy of the F.I.R. be returned back as per rules.

February 24, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)